

to the domestic producers of these products and it will be in the public interest to impose safeguard duty on imports of these products into India.

Power sector council and ITS legal framework

3472. PROF. M. V. RAJEEV GOWDA: Will the Minister of POWER be pleased to state:

- (a) whether the suggested Power Sector Council act as a quasi-judicial authority for Centre-State disputes with regard to power;
- (b) whether the Council will have the power to suggest legislative actions to the Centre or the State Governments;
- (c) what shall be the term of the Council and what legal framework shall it adhere to;
- (d) whether the Power Sector Council have constant oversight over the Centre-State policies or will it have to be approached by either party in case of a disagreement; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) At present, there is no proposal under consideration to set up a Power Sector Council to address the issue between the Centre and the States related to electricity sector.

(b) to (e) Does not arise in view of above.

Payment security mechanism for independent power companies

3473. DR. T. SUBBARAMI REDDY:
SHRIMATI AMBIKA SONI:

Will the Minister of POWER be pleased to state:

- (a) whether the demand of independent power companies for implementation of payment security mechanism is met by Government;
- (b) if so, the details thereof;
- (c) whether it would be mandatory for distribution companies to open and maintain adequate letter of credit as payment security to private power plants;